Policy for allocation of petrol pumps to SCs/STs/OBCs

766. DR. T.N. SEEMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the norms and criteria/reservation policy prescribed for allocation/ process of selection of petrol pumps/gas distributorships/CNG pumps belonging to Scheduled Castes (SCs)/ Scheduled Tribes (STs)/ Other Backward Classes (OBCs)/Ex-servicemen in rural/urban areas of the country by Oil Marketing Companies (OMCs);
- (b) whether there is any restriction for oil companies to increase LPG agencies/retail outlets; and
- (c) if so, the State/UT/OMC-wise details thereof along with the steps taken to increase density of petrol pumps and LPG agencies as per economic viability and target fixed for lesser consumers area and remote and rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Norms/Criteria/Reservation Policy for allotment of Retails Outlets and for appointment of Regular LPG Distributorships and RGGLVs in the country are given in Statement-I and Statement-II respectively (See below).

Compressed Natural Gas (CNG) Pumps/Stations are set up by the authorized City Gas Distribution (CGD) entities, authorized by PNGRB as per the terms and conditions of authorization.

(b) and (c) Keeping in view the demand and consumption of motor fuels in the future, Retail Outlet network expansion including in the Rural/Urban/Tribal areas by OMCs is a regular and ongoing exercise. Locations for setting up new Retail Outlets are identified by OMCs after carrying out required feasibility study by the field. The locations found feasible and economically viable are rostered in IOCL Marketing Plan for advertisement. State/UT-wise number of Retail Outlets allotted by OMCs throughout the country under SC, ST, OBC, DEF etc. category as on 01.01.2016 is given in Statement-III (See below).

Appointment of LPG distributorships is a continuous process and the locations for setting up LPG distributorships are identified based on refill sale potential that will economically sustain the distributorship. In case the location is found as feasible, it is included in the Industry Marketing Plan and advertised subsequently. OMCs have commissioned 5080 LPG distributorships during the last three years (2013-14, 2014-15, April 15 - January 16).

Statement-I

Norms/Criteria/Reservation Policy for Dealership Selection Guidelines

Dealer Selection by draw of lots/bidding have been implemented for opening of new Retail Outlets in rural as well as urban areas. There is neither marks-based evaluation system nor interview process for selection. The selection is carried out by a transparent system of draw of lots/Bidding. Individuals and Non- Individuals can apply. All applicants meeting the eligibility criteria qualify for the draw/bidding. As per the eligibility criteria, an applicant has to meet the minimum requirements on availability of suitable land at the advertised location, Finance, Age and Educational Qualification. However, for Corpus fund locations, Finance is not an eligibility criterion. All categories of applicants are required to have suitable piece of land in the advertised location/area either by way of ownership/long term lease.

The detailed guidelines for selection of retail outlet dealerships which have come into effect from 21-05-2014 have provision for 22.5 percent reservation for SC/STs in allotment of retail outlet dealerships. However, distribution between Scheduled Castes (SCs) and Scheduled Tribes (STs) will vary in each State depending upon the ratio of SC/ST in the State as per latest available census data.

Adhering to the broad reservation principles under the constitutional scheme 27% reservation for OBC category has been introduced. Reservation for SC/ST is 22.5% and the remaining 50.5% is for Open category. Sub categories of reservation among the Main categories i.e. SC/ST, OBC & Open categories have been introduced to take care of reservation for Defence personnel, Para Military Personnel/Central/State Govt, and Central/State PSU employees, Physically Handicapped personnel, Outstanding Sports Persons and Freedom Fighters. Able bodied Ex servicemen are also made eligible under reservation for Defence personnel to enlarge the scope for Defence category.

Reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under:

Category	SC/ST	OBC	Open	Total
Combined Category 1 (CC1)				,,,
Comprising of:-				
(i) Defence Personnel &	2%	2%	4%	8%
(ii) Para Military Personnel/Central/State Government and Central/State PSU employees				

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Category	SC/ST	OBC	Open	Total
Combined Category 2 (CC2)				
Comprising of:-				
(i) Physically Handicapped Person	s (PH) 1%	1%	2%	4%
(ii) Outstanding Sports Persons (C	SP) &			
(iii) Freedom Fighters (FF)				
SC/ST	19.50%			19.50%
OBC		24%		24%
Open			44.50%	44.50%
Total	22.50%	27%	50.50%	100%

Reservations in some North Eastern States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram would continue to be as under as approved by MOP & NG earlier:

State	Percentage of Regular & Rural	Balance % to be
	RO Dealerships to be awarded	awarded to 'Open'
	to ST category	category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

No separate reservation for Women category has been made in the New Guidelines. However, in case of individual applicants, spouse will be made a partner up to a share of maximum 50% unless the spouse is already gainfully employed and/or do not wish to be made a partner in order not to dilute the financial and social status of women.

Draw of Lots/Bidding process:

In the Draw of Lots/Bidding process, priority will be given to applicants with regard to ownership of land as mentioned below:

Group 1: Applicants having suitable piece of land in the advertised location/area either by way of ownership/long term lease including in all reserved categories.

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Draw of lots/Opening of Bids will be held first amongst the eligible applicants with land falling in Group 1.

Draw of lots amongst eligible applicants of Group - 2 will be held only if there is no applicant in Group 1 or applicants in Group 1 have been disqualified or withdrawn.

The entire proceedings of the draw/bidding will be video graphed in one shot.

The result of the draw will be displayed on the notice board of the venue immediately and at Company office. It will also be hosted on the website of the Company.

All of the above are common for allotment of Regular and Rural category of ROs. The Parameters which are different for Regular and Rural category of ROs are as under:

Parameter	Applicability	Regular RO	Rural RO					
Non-Refundable Application Fee	All	₹ 1000/- (SC/ST - ₹500/-)	₹ 100/- (SC/ST - ₹ 50/-)					
Advertised location	All	In any class of market <i>i.e.</i> Urban/Highway	Except on NH / SH					
Non-refundable Minimum Bid Amount	A- Site RO (except SC/ST category locations under CFS)	₹ 30.0 Lac {Initial Down Payment (IDP) -1.5 Lacs}	₹ 10.0 Lacs {Initial Down Payment (IDP) - 0.5 Lacs}					
Non-Refundable Fixed Fee	B- Site RO	₹ 15.0 Lacs	₹ 5.0 Lacs					
Refundable Security Deposit	All	₹ 5.0 Lacs	₹ 0.5 Lacs					
Nationality/Residency criteria	All	Should be Indian Citizen and Resident	Should be Indian Citizen and Resident					

Parameter	Applicability	Regular RO	Rural RO						
		of India as per Income tax rules.	of India as per Income tax rules. For Rural ROs the applicant has to be residing in the district of the advertised location.						
Educational Qualifications	All	Graduate for regular ROs except for CC1 & CC2 categories. For CC1 category (i.e. Defence, Para Military, Central/State Government, Central/ State PSU employees) and CC2 category (i.e. Physically handicapped, Freedom fighters, Out standing Sportspersons), the eligibility is 10+2.	10+2 for rural ROs except for CC1 & CC2 categories. For CC1 category (i.e. Defence, Para Military, Central/State Government, Central/State PSU employees) and CC2 category (i.e. Physically handicapped, Freedom fighters, Outstanding Sportspersons), the eligibility is 10th Pass.						

Statement-II

Norms for Reservation Policy for Allotment of LPG Distributorships (Regular & RGGLV)

RESERVATION

Written Answers to

The percentage reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under: -

A	Open Category (Q)	50.5%
В	Schedule Castes/Scheduled Tribes (SC/ST)	22.5%
С	Other Backward Classes (OBC)	27.0%

In each of the above categories, there will be sub-categories as under: -

Sub-Category	Reservation Categories (in %)										
	SC/ST	OBC	Open	Total							
Government Personnel category (GP) consisting of Defence, Central/State Govt	2	2	4	8							
and Central/ State PSU employees											
Combined Category (CC) consisting of Physically Handicapped Personnel (PH), Outstanding Sports Persons (OSP), Freedom Fighter (FF)	1	1	2	4							
Any person from the respective category	19.5	24	44.5	88							
Total	22.5	27	50.5	100							

The reservation under respective categories is SC/ST (GP)-2%, SC/ST (CC)-1%, SC/ST-19.5%, OBC (GP)-2%, OBC (CC)-1%, OBC-24%, Open (GP) - 4%, Open (CC)-2%, Open-44.5%.

State-wise '200-point' roster is maintained separately for Regular Distributorships and RGGLV on Industry basis (i.e. jointly by IOCL, BPCL and HPCL) to ensure percentage reservations as mentioned above are achieved. Distribution between SC & ST is as per the population ratio in respective States.

Reservations in tribal areas in North Eastern States for Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under:

State	Percentage of Regular LPG	Balance % to be
	Distributors to be awarded	awarded to open
	to ST category	category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

Statement-III

Details of State/UT/OMC-wise number of petrol pumps allocated to the persons belonging to SCs/STs/OBCs/Others (As on 01.01.2016)

S1. 1	No. State/ UT	IOCL							BPCL						HPCL					
		SC	ST	OBC	DEF	Others	Total	SC	ST	OBC	DEF	Others	Total	SC	ST	OBC	DEF	Others	Total	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
1.	Andhra Pradesh	96	26	6	12	1028	1168	66	17	3	2	611	699	100	29	4	6	768	907	
2.	Arunachal Pradesh	0	40	0	0	8	48	0	5	0	0	2	7	0	0	0	0	0	0	
3.	Assam	17	49	0	8	421	495	8	12	0	3	103	126	5	6	0	3	75	89	
4.	Bihar	79	10	1	21	1209	1320	31	5	3	3	547	589	46	7	1	10	398	462	
5.	Chhattisgarh	16	38	2	2	412	470	11	15	0	0	238	264	10	23	0	0	288	321	
6.	Delhi	20	0	0	18	151	189	6	0	0	4	98	108	4	0	0	1	92	97	
7.	Goa	0	0	0	0	29	29	1	0	0	0	46	47	5	0	0	0	31	36	
8.	Gujarat	43	69	9	9	1122	1252	26	20	0	0	706	752	26	46	5	1	643	721	
9.	Haryana	89	0	0	24	1205	1318	40	0	0	17	327	384	62	0	1	9	585	657	
10.	Himachal Pradesh	25	6	0	8	176	215	4	1	0	3	52	60	19	3	0	0	84	106	
11.	Jammu and Kashmir	4	3	0	7	206	220	3	5	0	6	119	133	9	13	0	1	110	133	

Unstarred Questions

[2 March, 2016]

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
12.	Jharkhand	17	3 1	2	2	438	490	7	13	2	1	294	317	9	20	5	2	222	258
13.	Karnataka	120	23	0	13	1632	1788	55	12	0	5	880	952	126	25	0	2	717	870
14.	Kerala	88	9	2	18	751	868	58	4	0	1	389	452	72	1	2	1	500	576
15.	Madhya Pradesh	40	45	7	15	1143	1250	42	23	1	4	820	890	34	48	2	7	685	776
16.	Maharashtra	89	68	0	21	1635	1813	84	52	0	9	1497	1642	79	47	7	13	1377	1523
17.	Manipur	1	19	0	1	47	68	1	0	0	2	7	10	0	0	0	0	0	0
18.	Meghalaya	0	74	0	0	3 7	111	0	26	0	0	12	38	0	9	0	0	14	23
19.	Mizoram	0	17	0	0	11	28	0	0	0	0	1.	1	0	3	0	0	0	3
20.	Nagaland	0	26	.0	0	19	4.5	0	4	0	0	4	8	0	3	0	0	0	3
21.	Odisha	44	47	2	8	622	723	18	22	0	1	363	404	19	17	1	3	269	309
22.	Punjab	175	0	1	17	1470	1663	78	1	0	3	522	604	141	0	0	6	731	878
23.	Rajasthan	91	78	14	34	1363	1580	66	24	0	11	699	800	79	46	0	12	821	958
24.	Sikkim	0	4	0	0	1 2	16	0	1	0	0	21	22	0	1	0	0	6	7
25.	Tamil Nadu	202	11	0	22	1750	1985	105	2	0	1	1196	1304	125	4	0	3	1026	1158
26.	Telengana	73	39	3	15	756	886	42	19	0	4	496	561	52	20	2	7	544	625
27.	Tripura	0	6	0	0	54	60	0	1	0	0	1	2	0	0	0	0	0	0

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

28.	Uttar Pradesh	331	8	2	63	2944	3348	127	5	3	23	1135	1293	155	3	2	6	1183	1349
29.	Uttarakhand	12	1	0	4	221	238	11	2	1	10	85	109	16	1	1	0	145	163
30.	West Bengal	112	20	0	13	957	1102	44	12	0	2	488	546	51	12	0	2	417	482
	UNION TERRITORIES																		
1.	Andaman and Nicobar Islands	0	2	0	0	8	10	0	0	0	0	0	0	0	0	0	0	0	0
2.	Chandigarh	3	0	0	2	15	20	1	0	0	0	9	10	1	0	0	0	10	11
3.	Dadra and Nagar Haveli	0	1	0	0	10	11	0	1	0	0	3	4	0	2	0	0	9	11
4.	Daman and Diu	1	0	0	0	10	11	0	1	0	0	6	7	0	0	0	0	10	10
5.	Lakshdweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6.	Pondicherry	10	0	0	0	68	78	3	0	0	0	28	31	5	0	0	0	34	39
	TOTAL	1798	770	51	357	21940	24916	938	305	13	115	11805	13176	1250	389	33	95	11794	13561

Unstarred Questions

Written Answers to

[2 March, 2016]